

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 62/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2017

NAME OF THE PARTIES: Mukhi Tradelink
V/s.
Raj Oil Mills Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Counsel Siddharth Sarnathay atw Adv. Bhuvan Thakker i/b Malvi Banshodhan Co.	Counsel and Advocates for operational creditor.	Bhalhar.
	CP 62/2017/1&BP/NCLT/MUM/MAH/2017	<u>Order</u>	

For having the petitioner counsel sought to withdraw this company petition for filing
petition afresh, the petition is dismissed with liberty to file afresh in accordance with law.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)